FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	12/02/2001
3.	Authority under which the corporate debtor is incorporated / registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U55101MH2001PTC130828
5.	Address of the registered office and principal office (if any) of the corporate debtor	201, Karishma Chambers, Sahar Village, Next to Bombay Cambridge High School Andheri East, Mumbai, Maharashtra, India, 400059
6.	Insolvency commencement date of the corporate debtor	18.08.2026
7.	Estimated date of closure of the insolvency resolution process	14.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anil Kohli Registration Number - IBBI/IPA-001/IP-P00112/2017-2018/10219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi – 110001. Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No- 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: ibc.landmark@outlook.com
11.	Last date for submission of claims	01.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Landmark Motels and Travels Private Limited** on **18.08.2026** in CP (IB)/1154(MB)2025.

The creditors of **Landmark Motels and Travels Private Limited**, are hereby called upon to submit their claims with proof on or before 01 September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20 August 2026
Place: Mumbai

Sd/-
Anil Kohli
Interim Resolution Professional
Reg No.: IBBI/IPA-001/IP-P00112/2017-2018/10219
AFA Valid Upto: 30.06.2027
Add: 409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001
Email: ibc.landmark@outlook.com or insolvency@arck.in
Contact No. 011-45101111/40078344

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	LANDMARK MOTELS AND TRAVELS PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	12/02/2001
3.	Authority under which the corporate debtor is incorporated / registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U55101MH2001PTC130828
5.	Address of the registered office and principal office (if any) of the corporate debtor	201, Karishma Chambers, Sahar Village, Next to Bombay Cambridge High School Andheri East, Mumbai, Maharashtra, India, 400059
6.	Insolvency commencement date of the corporate debtor	18.08.2026
7.	Estimated date of closure of the insolvency resolution process	14.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anil Kohli Registration Number - IBBI/IPA-001/IP-P00112/2017-2018/10219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi - 110001. Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No- 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: ibc.landmark@outlook.com
11.	Last date for submission of claims	01.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Landmark Motels and Travels Private Limited** on **18.08.2026** in CP (IB)/1154(MB)2025.

The creditors of **Landmark Motels and Travels Private Limited**, are hereby called upon to submit their claims with proof on or before 01 September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20 August 2026
Place: Mumbai

Sd/-
Anil Kohli
Interim Resolution Professional
Reg No.: IBBI/IPA-001/IP-P00112/2017-2018/10219
AFA Valid Upto: 30.06.2027
Add: 409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001
Email: ibc.landmark@outlook.com or insolvency@arck.in
Contact No. 011-45101111/40078344

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF JORD ENGINEERS INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Jord Engineers India Limited**
2.	Date of incorporation of corporate debtor	20th April 1989
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai I, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L28920MH1989PLC051449
5.	Address of the registered office and principal office (if any) of corporate debtor	504, Vishwananak Apartment, Chakala Link Road, Chakala Andheri East, Mumbai City, Mumbai, Maharashtra-400057, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 31st July 2017 (Due to the inability to commence the CIRP, the Hon'ble NCLT has excluded the period from 31st July 2017 to 04th August 2026 from the CIRP duration)
7.	Estimated date of closure of insolvency resolution process	30th January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Debi Prasanna Sarangi IBBI/IPA-002/IP-N00158/2017-2018/10405
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: debi.sarangi@judiegalcombine.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: rp.jordengineers@gmail.com
11.	Last date for submission of claims	2nd September 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not known as on publication date as per the information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process ("CIRP") of Jord Engineers India Limited on 31st July 2017 (Due to the inability to commence the CIRP, the Hon'ble NCLT has excluded the period from 31st July 2017 to 04th August 2026 from the CIRP duration)

The creditors of Jord Engineers India Limited, are hereby called upon to submit their claims with proof on or before 2nd September 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th August 2026
Place: Mumbai

Sd/-
Debi Prasanna Sarangi
Interim Resolution Professional
IBBI Reg. No.: IBBI/IPA-002/IP-N00158/2017-2018/10405
AFA Details: AA2/10405/02/311226/203950 valid upto 31-12-2026

Avanti Feeds Limited

CIN: L16001AP1993PLC095778
Registered Office: Flat No.103, Ground Floor, R Square, Pandurangapuram, Visakhapatnam – 530003, A.P. India
Corporate Office: G-2, Concorde Apartments, 6-3-658, Somajiguda, Hyderabad – 500082, T.S, India. **Tel:** 040-23310260/261,
e-mail: investors@avantifeeds.com, **Website:** www.avantifeeds.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES OF AVANTI FEEDS LIMITED

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026 and further to our newspaper publication dated April 9, 2026 and February 18, 2026, all the shareholders are hereby informed that a Special Window has been opened for a period of one year, i.e. from **February 05, 2026 to February 04, 2027** to facilitate re-lodgement of transfer requests of physical shares.

The Facility is available for such transfer requests that were submitted earlier and were rejected /returned /not attended to due to deficiency in the documents/ process/ or otherwise.

Investors who have missed the earlier deadline of March 31, 2021 and January 6, 2026 are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent, i.e., KFin Technologies Ltd., Unit: Avanti Feeds Limited, Selenium Tower- B, Plot Nos. 31 & 32, Financial District, Gachibowli, Nanakramguda, Serilingampally, Hyderabad - 500 032 (email ID - einward.ris@kfintech.com; Toll Free 1-800-309-4001)

Note: All the shareholders are requested to update their Email IDs with RTA / Depository Participants.

For **Avanti Feeds Limited**
Sd/-
C Ramachandra Rao
JMD & CS
DIN:00026010

Place : Hyderabad
Date : 19.08.2026

INDIAN INSTITUTE OF BANKING & FINANCE

CIN : U91110MH1928GAP001391
Kohinoor City, Commercial II Tower - 1, 2nd Floor, Kirol Road, Kurla (West) Mumbai 400070
Tel: +91-8069260700 Email: admin@iibf.org.in

NOTICE is hereby given that the 99th Annual General Meeting ("AGM") of the Institute will be held on Thursday, **10th September, 2026 at 4:30 PM IST** through **Two-Way Video Conferencing ("VC")/ Other Audio-Visual Mode ("OAVM") ONLY** to transact the Business, as set out in the Notice for the 99th AGM. The AGM will be held through VC/OAVM without the physical presence of the members at a common venue in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder read with Circulars dated April 8th, 2020, April 13th, 2020, December 31st, 2020, January 12th, 2021, May 5th, 2022, December 28th, 2022 and September 25th, 2023, September 19th, 2024 and September 22nd, 2025 respectively issued by Ministry of Corporate Affairs ("MCA Circulars"). The registered office of the Institute shall be deemed to be the venue for the meeting.

In compliance with the aforesaid circulars, the Annual Report of the Company for 2025-26 along with the Notice of the AGM has been dispatched by e-mail to all the members whose e-mail addresses are available and registered with the Institute on **18th August, 2026.** The requirement for sending the physical copy of the 99th AGM Notice and Annual Report to members has been dispensed vide MCA Circulars. Accordingly, the facility for appointment of proxies by the Members will not be available for the AGM. A copy of the Notice of the AGM along with the Annual Report is available on the website of the Institute at **https://www.iibf.org.in/annualreport** and website of NSDL at **https://www.evoting.nsdl.com.**

Remote E-Voting and E-Voting at the AGM

In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system ('remote e-voting'), provided by National Securities Depository Limited (NSDL) and the business may be transacted through such voting. The details for the e-voting pursuant to the Act and the Rules are hereunder:

- The Ordinary Business and Special Business as set out in the AGM may be transacted through voting by electronic means. The Notice for AGM along with e-voting instructions is available along with the Annual Report on the website of the Institute at **https://www.iibf.org.in/annualreport** and website of **NSDL https://www.evoting.nsdl.com.**
- Institutional members are required to send a scanned copy (PDF/JPG Format) of its Board or Governing Body Resolution/Authorization etc., authorizing its representative to attend the AGM through VC / OAVM on its behalf and to vote through remote e-voting. The said Resolution/Authorization shall be sent to the Scrutinizer by email through its registered email address to **scrutiniser@csdakamat.com** with a copy marked to **evoting@nsdl.com.**
- The remote e-voting period commences on **Sunday, 6th September, 2026 (9:00 AM IST)** and ends on **Wednesday, 9th September, 2026 (5:00 PM IST)** (both days inclusive). During this period, the Members may cast their vote electronically. The e-voting module shall be disabled by NSDL thereafter and remote e-voting will not be permitted beyond the prescribed time.
- The cut-off date for determining the eligibility status of members for voting through remote e-voting and at the AGM is **3rd September, 2026.**
- Further, in pursuance to the Articles of Association, only Institutional Members, Associate Members and Fellow Members will be authorized to vote through e-voting at the AGM. Associate and Fellow Members shall be entitled to one vote per person and Institutional Members shall be entitled to one vote for every Rs. 1,000/- in contribution towards their Annual Subscription Fees as on the cut-off date. Any person, who is an Institutional, Associate or Fellow Member of the Institute as on the cut-off date is eligible to caste vote on all the resolutions set forth in the Notice of AGM using remote e-voting or voting at the AGM **(only through E-voting system)**. *Other members may please treat this Notice for information purpose only.*
- The facility for voting through electronic voting system shall also be made available at the AGM and Members who have not already cast their vote by remote e-voting shall be able to exercise their right at the AGM. The Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be allowed to cast their vote again at the AGM.
- A person who has become a member of the Institute after the dispatch of notice of AGM and having right to vote as of cut-off date, may obtain the login ID and password by sending a request at **evoting@nsdl.com**. However, if the person is already registered with NSDL for remote e-voting then the existing user ID and password can be used for casting vote.
- Those members whose email address are not registered with the Institute may register their email address with Institute by sending email to **Mr. Dharmvir Marchino, Deputy Director** on **dd.mss@iibf.org.in.**
- For details relating to remote e-voting and E-Voting at AGM, please refer to the Notice of the AGM. In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) and e-voting user manual for Members available at the Downloads section of **www.evoting.nsdl.com** or contact at **Mr. Sanjeev Yadav, Senior Manager, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400013. Email: evoting@nsdl.com** / Tel: 022-48867000. Members may also write to **Mr. Dharmvir Marchino, Deputy Director** on **dd.mss@iibf.org.in.**

The Notes to the AGM Notice contain the detailed instructions for manner of attendance and e-voting at the AGM for all Voting and Non-voting members. Members are requested to refer to the same for attending the AGM.

For Indian Institute of Banking & Finance

Deepak Kumar Lalla
Chief Executive Officer
DIN: 09648283

Place: Mumbai
Date: 19.08.2026

Madhya Bharat Agro Products Limited

OSTWAL

CIN: L24121RJ1997PLC029126
Registered Office: Wing A/1, 1st Floor, Ostwal Heights, Urban Forest, Atun, Bhilwara 311802
Email: secretarial@mbapl.com, Website: www.mbapl.com

CORRIGENDUM TO NOTICE OF EXTRA-ORDINARY GENERAL MEETING

We would like to draw the kind attention of all the Members of Madhya Bharat Agro Products Limited (the "Company") towards the Notice dated July 29, 2026 ("Notice") for convening the Extraordinary General Meeting ("EGM") of the Shareholders of the Company scheduled to be held on Friday, August 28, 2026 at 11:00 A:M (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the Special Businesses as set out in the notice of EGM.

The Notice of EGM was dispatched on August 01, 2026 to the Members of the Company in due compliance with the provisions of the Companies Act, 2013 read with relevant rules made thereunder and relevant circulars issued by MCA and SEBI in this regard. We would like to inform that the Company has circulated a Corrigendum dated August 19, 2026 to its members, whose e-mail addresses are registered with company or DP to amend and/or provide additional details/clarifications in light of the suggestions/comments received from the National Stock Exchange of India Limited.

Members are informed that, apart from the changes detailed in the Corrigendum to the EGM Notice, there is no change in the date of the EGM or the voting process.

This Corrigendum to the Notice is available on the website of the company at www.mbapl.com and on website of National Stock Exchange of India Limited at www.nseindia.com.

The Corrigendum shall form an integral part of the Notice, which has already been circulated to the Members of the Company, and on and from the date hereof, the Notice shall always be read collectively in conjunction with the Corrigendum. All other content of the said Notice, save and except as amended/ modified by this corrigendum, shall remain unchanged.

For Madhya Bharat Agro Products Limited
Sd/-
(Pallavi Sukhwal)
Company Secretary & Compliance Officer

Place: Bhilwara
Date: : 19/08/2026

Powered by INFRA.MARKET

SHALIMAR PAINTS SINCE 1902

SHALIMAR PAINTS LIMITED

CIN: L24222HR1902PLC065611
Registered Office: Stainless Centre, 4th Floor, Plot No. 50, Sector 32, Gurugram, Haryana 122001
Corporate Office: Olethia Business Spaces, Plot No. A184 and A185, Road No. 16Z, Opposite Ashar IT Park, Wagle Industrial Estate, Thane, Maharashtra 400604
Email: askus@shalimarpaints.com; **Website:** www.shalimarpaints.com; **Toll Free:** 1800 103 6509

NOTICE OF EXTRA ORDINARY GENERAL MEETING NO. 01/2026-2027 AND E-VOTING DETAILS

Notice is hereby given that, the Extraordinary General Meeting No. 01/2026-2027 ("EGM") of the Company will be held on **Friday, September 11, 2026, at 12:30 p.m. IST** through Video Conferencing or Other Audio-Visual Means (VC/OAVM) to transact the business, as set out in the Notice convening the EGM of the Company. The deemed venue of the meeting shall be registered office of the Company.

The Company has sent the Notice convening the EGM on Wednesday, August 19, 2026, by electronic mode to those Members whose e-mail addresses are registered with the Company/Depository Participants ("Dps"). In accordance with the provisions of the Act, read with the Rules made thereunder and General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard latest being 03/2025 dated September 22, 2025, other Circulars issued by the Ministry of Corporate Affairs ("MCA") from time to time, companies are allowed to hold EGM through Video Conference ("VC") till further orders, without the physical presence of members at a common venue. The EGM of the Company is being held through VC, and video recording and transcript of the same shall be made available on the website of the Company.

<u>Instructions for remote e-Voting</u>

1. In compliance with Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Regulation 44 of the SEBI LODR Regulations and the Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the EGM using electronic voting system ('e-voting') provided by National Securities Depository Limited ("NSDL").
2. The voting rights of Members shall be in proportion to the Equity Shares held by them in the paid-up Equity Share Capital of the Company as on **Friday, September 04, 2026** ("cut-off date").
3. The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions which is set out in the Notice convening theEGM. Members have the option to cast their vote on any of the resolutions using the remote e-voting facility or e-voting during the EGM. Detailed procedure for remote e-voting/e-voting during the EGM is provided in the Notice of the EGM. The remote e-voting period commences on, **Monday, September 07, 2026, at 09:00 a.m.** and will end on **Thursday, September 10, 2026, at 05:00 p.m.** The remote e-voting module shall be disabled by NSDL thereafter. The Members who have casted their votes by remote e-voting on the resolutions prior to the EGM may attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their votes on such resolutions again.
4. Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as of the cut-off date, may obtain the User ID and Password for casting his/her vote and for attending the EGM, by sending a request at www.evoting.nsdl.com. However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and Password for casting the vote.
5. The Company has appointed Mr. Ankush Agarwal (COP No 14486), Partner of M/s. MAKS & CO., Company Secretaries (FRN P2018UP067700), as the scrutinizer for scrutinizing the entire e-voting process i.e. remote e-voting and e-voting during the EGM, to ensure that the process is carried out in a fair and transparent manner.
6. Members who need technical assistance before or during the EGM, can contact:
   Mr. Suketh Shetty – Manager
   National Securities Depository Limited
   Email: www.evoting.nsdl.com.
   Contact details: 022 - 4886 7000

The Notice of EGM is also available on the website of the Company at www.shalimarpaints.com, the website of the stock exchanges i.e BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. Additionally, the notice is also available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members are permitted to join the EGM through VC/OAVM, 15 minutes before the scheduled time for commencement of EGM and during the EGM through the facility provided by NSDL at www.evoting.nsdl.com, by using the login credentials and selecting the EVEN for the Company's EGM. The procedure for joining the EGM through VC/OAVM is mentioned in the notice.

The attendance of the Members who are participating in the EGM through VC/OAVM will be counted for the purpose of ascertaining the quorum under Section 103 of the Companies Act, 2013.

The detailed procedure and instructions for casting votes through remote e-voting or e-voting during the EGM for all the Members (including the Members holding the shares in Physical form /whose email address are not registered with the DPs/Company/RTA) are stated in the Notice.

For **Shalimar Paints Limited**

Sd/-
Snehal Saboo
Company Secretary & Compliance Officer
Membership No. ACS49811

Date: August 19, 2026
Place: Mumbai

United Foodbrands

United Foodbrands Limited

(Formerly known as Barbeque-Nation Hospitality Limited)
CIN: L55101KA2006PLC073031
Registered Office: "Saket Callipolis", Unit No. 601 & 602, 6th Floor, Doddakannalli Village, Varthur Hobli, Sarjapur Road, Bengaluru-560035, Karnataka, India
Tel: +9180 69134900; E-mail: compliance@ufbl.in;
Website: www.unitedfoodbrands.in

NOTICE OF 20TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the **20th Annual General Meeting ("AGM")** of Shareholders/Members of United Foodbrands Limited (Formerly known as Barbeque-Nation Hospitality Limited) ("the Company") will be held on **Thursday, September 10, 2026 at 10:30 AM (IST)** through Video Conference / Other Audio-Visual Means ("VC"/"OAVM") in compliance with General Circular No.03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("Circular") and the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ["the SEBI (LODR) Regulations"]. Pursuant to the aforesaid Circular, companies are allowed to hold the AGM through VC or OAVM without the physical presence of members at a common venue and hence, 20th AGM of the Company is being held through VC to transact the businesses set out in the AGM Notice dated August 4, 2026.

In compliance with the applicable provisions of the Act and the rules made thereunder, SEBI (LODR) Regulations, as amended and the aforesaid Circular, electronic copies of the AGM Notice along with the Annual Report including Financial Statements, Board's Report, Corporate Governance Report and Business Responsibility and Sustainability Report for the Financial Year 2025-26 have been sent to all those Members whose email addresses are registered with the Company/Depositories/Depository Participants/Registrar to Issue and Share Transfer Agent (RTA) of the Company. These documents are available on the Company's website at www.unitedfoodbrands.in, and websites of the Stock Exchanges where shares of the Company are listed viz., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and the AGM Notice is also available on the website of Central Depository Services (India) Limited (CDSL), agency for providing the e-voting/remote e-voting service, at www.evotingindia.com. The dispatch of AGM Notice through email was completed on August 19, 2026.

Members will be provided with the facility to cast their vote electronically, through remote e-voting (prior to AGM) or e-voting (at the AGM), on all the resolutions set out in the AGM Notice. The facility of casting e-voting will be provided by CDSL. Detailed instructions for casting remote e-voting or e-voting during the AGM and joining the virtual meeting are provided in the form of notes to the AGM Notice. Members are requested to refer the same.

All the shareholders are hereby informed that:

1. The businesses as set out in the AGM Notice may be transacted through remote e-voting or e-voting at the AGM.
2. The voting rights of the members will be based on their shareholding as on cut-off date i.e., September 3, 2026. Members whose names are recorded in the Register of Members/Register of Beneficial Owners maintained by the Depositories as on the cut-off date, shall be entitled to vote through remote e-voting or e-voting at the AGM.
3. The remote e-voting will be available during the following period:

Commencement of remote e-voting	Monday, September 7, 2026 at 9:00 AM (IST)
End of remote e-voting	Wednesday, September 9, 2026 at 5:00 PM (IST)

The remote e-voting shall not be allowed beyond the said date and time.

4. Shareholders who cast their vote through remote e-voting, may attend the AGM but shall not be entitled to vote again during the Meeting. Once the vote on the resolutions is cast by the Shareholder, he/she shall not be allowed to modify/cancel it subsequently or cast the vote again.
5. Member(s), who are present at the AGM through VC/OAVM and who have not already cast their vote through remote e-voting, will be eligible to vote at the AGM. The detailed procedures and instructions for casting votes through e-voting are provided in the form of notes to the AGM Notice.
6. Person(s) who acquire shares and become Member of the Company after dispatch of the AGM Notice and holding shares as on cut-off date, may follow the steps given below for login ID and password for casting e-voting:

(I) Individual Shareholders holding securities in Demat form with CDSL	(I) Shareholders registered for CDSL Easi/Easiest facility may login through their existing User ID and Password at https://web.cdslindia.com/myeasitoken/home/login or visit www.cdslindia.com and click on Login My Easi New (Token). (ii) After successful login, the user will be able to view the e-Voting option for eligible companies. By clicking on the e-Voting option, the user will be redirected to the e-Voting Service Provider's website for casting their vote during the e-Voting period. Links to all e-Voting Service Providers are also available for direct access. (iii) Shareholders not registered for Easi/Easiest may register at https://web.cdslindia.com/myeasitoken/home/login by selecting the Register option. (iv) Alternatively, shareholders may directly access the e-Voting page by entering their Demat Account Number (BOID) and PAN at https://evoting.cdslindia.com/Evoting/EvotingLogin or through www.cdslindia.com (Home Page e-Voting). The system will authenticate the user by sending OTP on registered Mobile No. & Email ID as recorded in the Demat Account. OTP will be sent to the registered mobile number and email ID for authentication. Upon successful verification, the shareholder can access the e-Voting facility.
Individual Shareholders holding shares in Demat form with NSDL	(I) Shareholders registered under NSDL IDeAS facility may visit https://eservices.nsdl.com and login under the "Beneficial Owner" section. After authentication, click on "Access to e-Voting" and select the Company name or e-Voting Service Provider (CDSL in this case) to cast the vote. (ii) Shareholders not registered for IDeAS may register at https://eservices.nsdl.com by selecting "Register Online for IDeAS". (iii) Shareholders may also login through https://www.evoting.nsdl.com/ under the "Shareholder/ Member" section using their 16-digit Demat Account Number (DP ID & Client ID), Password/OTP and Verification Code. Upon successful login, select the Company name or e-Voting Service Provider (CDSL) to proceed. (iv) For OTP-based login, shareholders may visit https://eservices.nsdl.com/SecureWeb/evoting/evotinglogin.jsp and enter DP ID, Client ID, PAN and Verification Code to generate OTP. After authentication, select the Company name or e-Voting Service Provider to cast the vote.
Corporate Shareholder	Corporate Shareholders who are registered with the CDSL e-Voting portal (www.evotingindia.com), they can vote using their existing login credentials under Custodian / Corporate Shareholder. Corporate Shareholders who are not registered with their Depositories and are unable to vote, they can vote at the CDSL e-Voting portal (www.evotingindia.com) under the Shareholders/ Members tab. But, they are required to send Board Resolution/ Authorisation Letter to the Scrutinizer (parameshwar@vjkt.in) and the Company Secretary (compliance@ufbl.in).

7. Member(s) who have not registered their email addresses are requested to get their email addresses registered by contacting their respective Depository Participants.

The results of remote e-voting and e-voting at the AGM along with the Scrutinizer's Report will be submitted to the Stock Exchanges and will also be placed on the Company's website and website of CDSL (www.evotingindia.com) within 2 (two) working days or 3 (three) days, whichever is earlier, from the conclusion of the AGM.

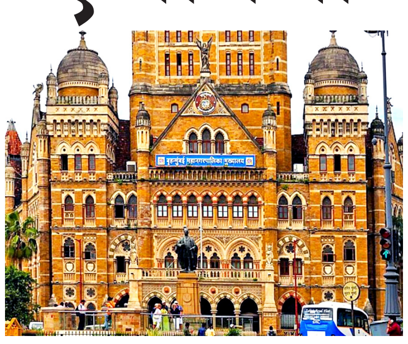
For details relating to remote e-voting and attending the virtual meeting, please refer the notes provided in the AGM Notice. In case of any queries or issues regarding e-voting and attending virtual meeting, please refer to the Frequently Asked Questions (FAQs) for Shareholders and remote e-voting user manual for Shareholders available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or contact toll free no. 1800-21-09911.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013, Maharashtra, India.

For United Foodbrands Limited
(Formerly known as Barbeque-Nation Hospitality Limited)
Sd/-
Ms. Nagamani C Y
Company Secretary & Compliance Officer
M. No.: A27475

Place: Bengaluru
Date: August 19, 2026

मुंबई महापालिका मुख्यालयावर एआयची नजर; ८७ अत्याधुनिक कॅमेरे



मुंबई, दि. १९ (प्रतिनिधी) : मुंबई महापालिकेच्या ऐतिहासिक जुन्या मुख्यालयाची सुरक्षा व्यवस्था आता अत्याधुनिक करण्यात येणार आहे. पालिका प्रशासनाने इमारतीच्या सुरक्षेसाठी कृत्रिम बुद्धिमत्ता तंत्रज्ञानाने सुसज्ज असलेले ८७ सीसीटीव्ही कॅमेरे बसविण्याचा निर्णय घेतला आहे. या संपूर्ण प्रकल्पासाठी सुमारे ३ कोटी ४४ लाख ९१ हजार रुपयांचा खर्च अपेक्षित असून, यासंदर्भातील प्रस्ताव मंजुरीसाठी स्थायी समितीसमोर सादर करण्यात आला आहे. मुख्यालयात दररोज मोठ्या संख्येने नागरिक, अभ्यागत तसेच अधिकारी-कर्मचाऱ्यांची ये-जा होत असल्याने सुरक्षेच्या दृष्टीने हा निर्णय महत्त्वाचा मानला जात आहे.

महापालिकेच्या प्रमुख सुरक्षा अधिकाऱ्यांच्या पथकाने जुन्या मुख्यालयाचे सविस्तर सर्वेक्षण केल्यानंतर इमारतीतील ४८ संवेदनशील आणि महत्त्वाच्या जागा निश्चित केल्या आहेत. नव्या सुरक्षा व्यवस्थेत ४१ एआय डोम कॅमेरे, ४४ एआय बुलेट कॅमेरे आणि दोन पीटीझेड कॅमेरे बसविण्यात येणार आहेत. या कॅमेऱ्यांच्या माध्यमातून मुख्यालयातील विविध भागांवर सातत्याने देखरेख ठेवली जाणार आहे.

मुख्यालयाचे सर्व प्रवेशद्वार, वाहनतळ, रोख विभाग, बँक परिसर, सेल्फी पॉईंट, सभागृह, आयुक्त कार्यालय, महापौर व उपमहापौर कार्यालयाकडे जाणारा मार्ग, स्थायी समिती दालन, विरोधी पक्षनेत्यांचे कार्यालय तसेच जुन्या आणि नव्या इमारतीला जोडणारा मार्ग कॅमेऱ्यांच्या निगराणीखाली येणार आहे. एआय आधारित प्रणालीमुळे परिसरातील हालचालींचे प्रत्यक्ष वेळेत विश्लेषण करता येणार असून, संशयित व्यक्ती किंवा वस्तू आढळल्यास सुरक्षा पथकाला तत्काळ सूचना मिळणार आहे. त्यामुळे संभाव्य धोका ओळखून तातडीने कारवाई करणे शक्य होणार आहे.

या कामासाठी पालिकेच्या यांत्रिकी व विद्युत विभागाने ई-निविदा मागविल्या होत्या. या प्रक्रियेत तीन कंपन्यांनी सहभाग घेतला. त्यापैकी 'मेसर्स सहोरा कॉर्पोरेशन' यांची निविदा पालिकेच्या अंदाजित खर्चापेक्षा २.०८ टक्के कमी असल्याने ती लघुत्तम ठरली आहे. पावसाळ्यासह नऊ महिन्यांच्या कालावधीत हे काम पूर्ण करण्याचे उद्दिष्ट ठेवण्यात आले आहे. काम पूर्ण झाल्यानंतर एक वर्षाचा हमी कालावधी असेल.

फॉर्म ए
जाहीर सूचना

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी नादारी निराकरण प्रक्रिया) विनियम, २०१६ च्या विनियम ६ अंतर्गत)

लँडमार्क मोटेल्स अँड ट्रॅव्हल्स प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीसाठी

संबंधित तपशील		
१.	कॉर्पोरेट कर्जदाराचे नाव	लँडमार्क मोटेल्स अँड ट्रॅव्हल्स प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१२/०२/२००१
३.	कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी ज्या प्राधिकरणांतर्गत झाली आहे त्याचे नाव	रजिस्ट्रार ऑफ कंपनीज (आरओसी), मुंबई १
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक (सीआयएन) / मर्यादित दायित्व ओळख क्रमांक	U55101MH2001PTC130828
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	२०१, करिश्मा चेंबर्स, सहार गाव, बॉम्बे केंब्रिज हायस्कूलच्या शेजारी, अंधेरी पूर्व, मुंबई, महाराष्ट्र, भारत, ४०००५९
६.	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी प्रक्रिया सुरू होण्याची तारीख	१८.०८.२०२६
७.	नादारी निराकरण प्रक्रिया बंद होण्याची अंदाजित तारीख	१४.०२.२०२७
८.	अंतरिम रिझोल्यूशन प्रोफेशनल (आयआरपी) म्हणून काम पाहणाऱ्या इन्सॉल्व्हन्सी प्रोफेशनलचे नाव आणि नोंदणी क्रमांक	नावः श्री. अनिल कोहली नोंदणी क्रमांकः IBBI/IPA-001/IP-P00112/2017-2018/10219
९.	मंडळाकडे नोंदणीकृत असलेला अंतरिम रिझोल्यूशन प्रोफेशनलचा पत्ता आणि ई-मेल	फ्लॅट क्र. ४०९, ४ था मजला, अंसल भवन, १६ कस्तुरबा गांधी मार्ग, कॅनॉट प्लेस, नवी दिल्ली - ११०००१. ईमेलः insolvency@arck.in
१०.	अंतरिम रिझोल्यूशन प्रोफेशनलशी पत्रव्यवहार करण्यासाठी वापरावयाचा पत्ता आणि ई-मेल	फ्लॅट क्र. ४०९, ४ था मजला, अंसल भवन, १६ के.जी. मार्ग, कॅनॉट प्लेस, नवी दिल्ली - ११०००१. ईमेलः ibc.landmark@outlook.com
११.	दावे सादर करण्याची अंतिम तारीख	०१.०९.२०२६
१२.	अंतरिम रिझोल्यूशन प्रोफेशनलने निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अंतर्गत धनकोंचे वर्ग (असल्यास)	लागू नाही.
१३.	एका वर्गातील धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी निश्चित केलेल्या इन्सॉल्व्हन्सी प्रोफेशनल्सची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही.
१४.	(अ) संबंधित फॉर्म (नमुने) आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेतः	(अ) **वेबलिंकः** https://ibbi.gov.in/home/downloads (ब) लागू नाही

याद्वारे अशी सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण (एनसीएलटी), मुंबई खंडपीठाने **१८.०८.२०२६** रोजी सीपी(आयबी)/११५४(एमबी)२०२५ या प्रकरणात **लँडमार्क मोटेल्स अँड ट्रॅव्हल्स प्रायव्हेट लिमिटेडची** कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

लँडमार्क मोटेल्स अँड ट्रॅव्हल्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे आवाहन करण्यात येते की, त्यांनी त्यांचे दावे पुराव्यासह ०१ सप्टेंबर २०२६ रोजी किंवा त्यापूर्वी नोंद क्र. १० समोर नमूद केलेल्या पत्त्यावर अंतरिम रिझोल्यूशन प्रोफेशनलकडे सादर करावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमांद्वारेच सादर करावेत. इतर सर्व धनको त्यांचे दावे पुराव्यासह प्रत्यक्षरित्या, टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

दिनांकः २० ऑगस्ट २०२६
ठिकाणः मुंबई

सही/-
अनिल कोहली
अंतरिम रिझोल्यूशन प्रोफेशनल
नोंदणी क्र.: IBBI/IPA-001/IP-P00112/2017-2018/10219
एएफए वैधताः ३०.०६.२०२७ पर्यंत
पत्ताः ४०९, अंसल भवन, १६ के.जी. मार्ग (कॅनॉट प्लेस), नवी दिल्ली - ११०००१
ईमेलः ibc.landmark@outlook.com किंवा insolvency@arck.in
संपर्क क्र.: ०११-४५१०११११ / ४००७८३४४

अल्केमिस्ट ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड

सीआयएन क्र.: U74999DL2002PLC117052
ए-२७०, पहिला आणि दुसरा मजला, डिफेन्स कॉलनी, नवी दिल्ली - ११००२४
ई-मेलः admin@alchemistarc.com, वेबसाईटः www.alchemistarc.com

ताबा नोटीस

(सरफेसी कायदा, २००२ च्या कलम १३(४) सह वाचल्या जाणाऱ्या सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८ अंतर्गत)
(स्थावर मालमत्तेसाठी)

ज्याअर्थी खालील स्वाक्षरीकर्ते अल्केमिस्ट ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (दिनांक २४.१२.२०२५ च्या अभिहस्तांकन करारान्वये एसबीएफसी फायनान्स लिमिटेडचे अभिहस्तांकिती) चे प्राधिकृत अधिकारी असल्याने, सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट [कायदा, २००२ (२००२ चा कायदा क्र. ५४)] अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या [नियम ३] सह वाचल्या जाणाऱ्या कलम १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून **दिनांक २१ मार्च २०२६ रोजी मागणी नोटीस** जारी केली होती. सदर नोटीसद्वारे कर्जदार **मे. न्यू आकांक्षा हेअर स्टाईल सलून, राकेश छोटेलाल शर्मा आणि रिंकी देवी (कर्ज खाते क्र. PR01143540)** यांना नोटीसमध्ये नमूद केलेली रक्कम **रु. ९,४९,५३९/- (अक्षरी रुपये नऊ लाख एकोणपन्नास हजार पाचशे एकोणचाळीस मात्र)**, सदर नोटीस मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत परतफेड करण्याचे आवाहन केले होते.

कर्जदारांनी सदर रक्कम परतफेड करण्यात कसूर केल्यामुळे, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला नोटीस देण्यात येते की, खालील स्वाक्षरीकर्त्यांनी सदर कायद्याच्या कलम १३ च्या उप-कलम (४) अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८ सह वाचल्या जाणाऱ्या अधिकारांचा वापर करून आज **दिनांक १७ ऑगस्ट २०२६ रोजी** खाली वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे.

कर्जदार/हमीदार आणि सर्वसामान्य जनतेला याद्वारे सावध करण्यात येते की त्यांनी या मालमत्तेशी कोणतेही व्यवहार करू नयेत आणि मालमत्तेशी केलेले कोणतेही व्यवहार हे **रु. ९,४९,५३९/-** आणि त्यावरील व्याजासाठी **अल्केमिस्ट ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेडच्या** प्रभाराच्या अधीन असतील.

सुरक्षित मालमत्ता सोडवण्यासाठी उपलब्ध असलेल्या वेळेच्या संदर्भात, कर्जदाराचे लक्ष या कायद्याच्या कलम १३ च्या उप-कलम (८) मधील तरतुदींकडे वेधण्यात येत आहे.

कर्जदार/खात्यांचा तपशील

अ. क्र.	कर्ज खाते क्र.	कर्जदार/सह-कर्जदार/ हमीदाराचे नाव	देय रक्कम (रु.)	१३(४) नोटीस दिनांक	सुरक्षित मालमत्तेचे वर्णन	देय दिनांक
१	PR01143540	१. मे. न्यू आकांक्षा हेअर स्टाईल सलून २. राकेश छोटेलाल शर्मा ३. रिंकी देवी	रु. ९,४९,५३९/-	१७ ऑगस्ट २०२६	"वैष्णवी अपार्टमेंट" म्हणून ओळखल्या जाणाऱ्या इमारतीत, तळमजल्यावर असलेले १२५ चौ. फूट कार्पेट क्षेत्रफळ मोजमापाचे दुकान क्र. ०३ येथील मालमत्तेचा सर्व भाग आणि पार्सल. ही मालमत्ता जमीन सर्वेक्षण क्र. १, हिस्सा क्र. २/३ वर, गाव गासकोपरी, वसई-विरार महानगरपालिकेच्या हद्दीत आणि नोंदणी उप-जिल्हा वसई आणि जिल्हा- पालघर येथे स्थित आहे.	२४ डिसेंबर २०२५

कर्जदार/हमीदार यांना याद्वारे सावध करण्यात येते की, सुरक्षित धनकोच्या पूर्व लेखी संमतीशिवाय वर वर्णन केलेल्या सुरक्षित मालमत्तेची विक्री, भाडेपट्टा, गहाण, प्रभार किंवा इतर कोणत्याही प्रकारे विल्हेवाट लावू नये किंवा व्यवहार करू नये. ही नोटीस सरफेसी कायदा, २००२ च्या तरतुदींच्या अनुपालनानुसार कर्जदार, हमीदार आणि सर्वसामान्य जनतेच्या माहितीसाठी प्रसिद्ध केली जात आहे. कोणत्याही चौकशीसाठी, कृपया खालील संपर्क तपशिलांवर स्वाक्षरीकर्त्याशी संपर्क साधाः फोनः ०११-४६५६२५८४ ई-मेलः admin@alchemistarc.com, ashutosh@alchemistarc.com

दिनांकः २०/०८/२०२६
ठिकाणः- मुंबई

सही/- प्राधिकृत अधिकारी
अल्केमिस्ट ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड
(अल्केमिस्ट XLVII ट्रस्टचे विश्वस्त म्हणून त्यांच्या क्षमतेनुसार कार्यरत) सुरक्षित धनको

OFFER OPENING PUBLIC ANNOUNCEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF
KKALPANA PLASTICK LIMITED

CIN: L25200WB1989PLC047702; Website: www.kkalpanaplastick.com;
Registered Office: 12, Dr. U.N. Brahmachari Street, Maruti Building, 5th Floor, Flat No. 5F, Kolkata- 700 017;
Tel. No.: (033) 4003 0674; Email: kolkata@kkalpanaplastick.co.in

This Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement (**"Advertisement"**) is being issued by VC Corporate Advisors Private Limited (**"Manager to the Offer"**), on behalf of Mr. Ashish Begwani (hereinafter referred to as the **"Acquirer"**) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [**"SEBI (SAST) Regulations"**] in respect of Open Offer (**"Offer"**) for the acquisition of upto 14,37,420 (Fourteen Lakhs Thirty-Seven Thousand Four Hundred and Twenty) fully paid-up equity shares of the Target Company of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of Kkalpana Plastick Limited (hereinafter referred to as the **"KPL"** or the **"Target Company"**). This advertisement is to be read in conjunction with the Public Announcement (**"PA"**) dated July 07, 2026, Detailed Public Statement (**"DPS"**) dated July 14, 2026 as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on July 14, 2026, Draft Letter of Offer (**"DLOF"**) dated July 21, 2026 and the Letter of Offer (**"LOF"**) dated August 07, 2026 which is available on the website of the Securities and Exchange Board of India (**"SEBI"**) and BSE Limited (**"BSE"**) and The Calcutta Stock Exchange Limited (**"CSE"**), i.e., both the Stock Exchanges where the equity shares of the Target Company are presently listed.

1. **Offer Price:** The Offer Price is Rs. 28/- (Rupees Twenty-Eight Only) per equity share, payable in cash. There has been no upward revision in the Offer Price from the price mentioned in the Letter of Offer.
2. The Committee of Independent Directors (**"IDC"**) of the Target Company have perused the PA dated July 07, 2026, DPS dated July 14, 2026 as published on July 14, 2026, DLOF dated July 21, 2026 and LOF dated August 07, 2026 issued by the Manager to the Offer on behalf of the Acquirer in relation to the Open Offer. IDC has opined only on the pricing of the Offer. The IDC is of the opinion that the Offer Price of Rs. 28/- (Rupees Twenty-Eight Only) per fully paid-up equity share offered by the Acquirer is in accordance with the SEBI (SAST) Regulations and appears to be fair and reasonable.

   The recommendation of IDC dated August 17, 2026 was published on August 18, 2026 in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on August 18, 2026.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Open Offer.
4. MUFG Intime India Private Limited (*Formerly Link Intime India Private Limited*), being the Registrar to the Offer, has confirmed that the Letter of Offer has been dispatched to all the Public Shareholders of the Target Company except the Selling Shareholders through electronic means on Thursday, August 13, 2026 (for Equity Shareholders holding Equity Shares in dematerialized from) whose name appeared on the register of members on the Identified Date and who have registered their email ids with the Depositories and/or the Target Company and through physical means to all the remaining public shareholders of the Target Company on Friday, August 14, 2026 (holding Equity Shares in Physical form) whose name appeared on the register of members on the identified date.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, CSE at www.cse-india.com and Manager to the Offer at www.vccorporate.com. Shareholders can also apply by downloading such forms from the above-mentioned websites. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Physical Shares:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through the relevant Selling Broker by providing name, address, number of Equity Shares held, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8.15 of the LOF along with duly filled and signed Form SH-4.
   b. **In case of Dematerialized Shares:** Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers (**"Selling Broker"**) registered with BSE within the normal trading hours of the secondary market, during the Tendering Period in accordance with the procedure as mentioned in paragraph 8.14 of the LOF.
   c. Shareholders whose brokers are not registered with BSE are able to tender their Equity Shares through the Acquirer's Broker or the Buying Broker.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 21, 2026. We have received the final observations from the SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations vide its observation letter no. SEBI/HO/49/12/11(74)2026-CFD-RAC-DCR2/I/18184/2026 dated August 05, 2026 which has been duly incorporated in the LOF.
7. **Any other material change from date of the PA (Material updates):**
   a. *"5.8 The entire Equity Shares of KPL are presently listed on both the Stock Exchanges i.e., CSE since July 31, 1992 and BSE since January 25, 1993. The Equity Shares are placed under the BSE Scrip Code "523652" and CSE Scrip Code "029050". However, the trading in Equity Shares of the Target Company at BSE has been restricted on account of Equity Shares being under Graded Surveillance Measures (GSM): Stage 4 and have not been traded at CSE for the last many years."*
   b. There has been frequent change in the trading status of the equity shares of the Target Company. As on the date of the LOF, trading in the equity shares of the Target Company was restricted. However, as on the date of the recommendation of the IDC, trading in the equity shares was not restricted. Further, as on the last preceding day of this Advertisement, trading in the equity shares of the Target Company is once again restricted.
   c. We have inserted point no.'s 8.14 (xii) and 8.23 (iii) in the LOF. The newly inserted points are produced herein below:

      "8.14(xii) All non-resident Public Shareholders (i.e., Public Shareholders not residing in India including NRIs, OCBs and FPIs) are mandatorily required to fill the Form of Acceptance. The non-resident Public Shareholders holding Equity Shares in dematerialised form, directly or through their respective Selling Brokers, are required to send the Form of Acceptance along with the required documents to the Registrar to the Offer at its address given on the cover page of the Letter of Offer. The envelope should be super scribed as "Kkalpana Plastick Limited - Open Offer". The detailed procedure for tendering Equity Shares will be included in the Form of Acceptance."

      "8.23 (iii) In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Offer."
8. **Details regarding the status of the Statutory and other approvals:**

   As on the date of Letter of Offer, there are no regulatory or statutory approvals pending to be received. If any other statutory approvals become applicable prior to the completion of the Offer, this Offer would also be subject to such other statutory approval(s). For more details regarding the statutory and other approvals for this Offer, please refer to the paragraph "Statutory and other approvals" under paragraph 7.10 of LOF.
9. The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism made available by the Stock Exchange in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023. BSE Limited has granted the Acquisition Window to the Acquirer through their notice no. 20260818-21 dated August 18, 2026.
10. **The schedule of major activities relating to the Offer as mentioned on page no. 2 of the DLOF stands amended and the revised schedule as mentioned on page no. 2 of the LOF is set forth below:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Public Announcement (PA)	July 07, 2026	Tuesday	July 07, 2026	Tuesday
Publication of Detailed Public Statement (DPS) in newspapers	July 14, 2026	Tuesday	July 14, 2026	Tuesday
Last date of Filing of the Draft Letter of Offer with the SEBI	July 21, 2026	Tuesday	July 21, 2026	Tuesday
Last date of a Competing Offer#	August 04, 2026	Tuesday	August 04, 2026	Tuesday
Identified Date*	August 13, 2026	Thursday	August 07, 2026	Friday
Date by which the Letter of Offer will be dispatched to the shareholders	August 20, 2026	Thursday	August 14, 2026	Friday
Last date by which Board of the Target Company shall give its recommendation	August 24, 2026	Monday	August 18, 2026	Tuesday
Last date for upward revision of Offer Price and/or Offer Size	August 25, 2026	Tuesday	August 19, 2026	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchange and Target Company	August 27, 2026	Thursday	August 20, 2026	Thursday
Date of commencement of tendering period (Offer opening Date)	August 28, 2026	Friday	August 21, 2026	Friday
Date of closing of tendering period (Offer closing Date)	September 10, 2026	Thursday	September 04, 2026	Friday
Date by which communicating rejection / acceptance and payment of consideration for applications accepted	September 25, 2026	Friday	September 21, 2026	Monday

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

 # There has been no competing offer as on the date of the LOF.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except parties to Share Purchase Agreement including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

11. The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfilment of their obligations laid down in the SEBI (SAST) Regulations and a copy of this Advertisement shall also be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com and CSE at www.cse-india.com.
12. Capitalized terms used in this Advertisement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED ON BEHALF OF THE ACQUIRER BY THE MANAGER TO THE OFFER:

VC Corporate Advisors Private Limited
SEBI REGN. No.: INM000011096
Validity of Registration: Permanent
CIN: U67120WB2005PTC106051
(Contact Person: Ms. Urvi Belani/ Mr. Premjeet Singh)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No.- 2C, Kolkata-700 013
Tel. No.: (033) 22253940
Email: mail@vccorporate.com
Website: www.vccorporate.com

Date: 20.08.2026
Place: Kolkata

Sd/-
Ashish Begwani
Acquirer

अंबरनाथ शहर होणार होर्डिंग्जमुक्त; अनधिकृत फलकांवर सलग कारवाई

अंबरनाथ, दि. २७ (प्रतिनिधी) : अंबरनाथ शहरातील अनधिकृत होर्डिंग्ज आणि बॅनर हटविण्यासाठी अंबरनाथ नगरपरिषदेने विशेष मोहीम हाती घेतली असून, २३ ते २७ जुलै २०२६ या कालावधीत शहराच्या पूर्व आणि पश्चिम विभागात सलग कारवाई करण्यात येत आहे. मुख्याधिकारी उमाकांत गायकवाड यांच्या आदेशानुसार अंबरनाथ पूर्व विभागात तीन स्वतंत्र पथके तयार करून विविध भागांतील अनधिकृत जाहिरात फलक हटविण्यात आले. या कारवाईमुळे शहरातील सार्वजनिक ठिकाणी अनधिकृतपणे उभारण्यात आलेल्या होर्डिंग्ज आणि बॅनरवर नियंत्रण आणण्याच्या नगरपरिषदेच्या प्रयत्नांना वेग आला आहे.

विशेष मोहिमेअंतर्गत स्टेशन परिसर, हुतात्मा चौक, शिव मंदिर परिसर, बी-केबिन रोड, शिवाजीनगर, पेट्रोल पंप परिसर, मोरीवली पाडा तसेच अन्य भागांत उभारण्यात आलेले अनधिकृत होर्डिंग्ज व बॅनर हटविण्यात आले. त्यामुळे शहराचे सौंदर्य अबाधित राखणे, नागरिकांची सुरक्षितता सुनिश्चित करणे आणि सार्वजनिक ठिकाणी अनधिकृत जाहिरातींवर नियंत्रण ठेवणे हा या मोहिमेचा प्रमुख उद्देश असल्याचे नगरपरिषद प्रशासनाने स्पष्ट केले आहे. अनधिकृत होर्डिंग्ज आणि बॅनर उभारणाऱ्यांविरोधात यापुढेही नियमानुसार कठोर कारवाई करण्यात येणार असल्याचे नगरपरिषद प्रशासनाने सांगितले. सार्वजनिक ठिकाणी कोणत्याही प्रकारचे जाहिरात फलक किंवा बॅनर उभारण्यापूर्वी संबंधित विभागाची आवश्यक परवानगी घेणे बंधनकारक असून, नागरिकांनी नियमांचे पालन करण्याचे आवाहन करण्यात आले आहे. शहरात अनधिकृत जाहिरात फलक उभारण्याच्या प्रकारांना आळा घालण्यासाठी नगरपरिषदेच्या पथकांकडून पुढील काळातही कारवाई सुरू ठेवण्यात येणार आहे.

रोझ मर्क लिमिटेड

सीआयएनः **L93190MH1985PLC035078**
नोंदणीकृत कार्यालयः १५/बी/४, न्यू सायन सीएचएस, एसआयईएस (**SIES**) कॉलेज, डी मार्टच्या मागे, सायन पश्चिम, मुंबई ४०० ०२२ महाराष्ट्र, भारत
ई-मेल आयडीः info@rosemerc.in दूरध्वनीः ०२२ ३५१३ ८३९७ **वेबसाईटः www.rosemerc.in**

नोटीस

याद्वारे नोटीस देण्यात येते की, ४२ वी वार्षिक सर्वसाधारण सभा ('एजीएम') गुरुवार, १० सप्टेंबर २०२६ रोजी दुपारी ०४:०० वाजता (आयएसटी) व्हिडिओ कॉन्फरन्सिंग ('व्हीसी') / इतर ऑडिओ-व्हिज्युअल माध्यमांद्वारे ('ओएव्हीएम') सदस्यांच्या प्रत्यक्ष उपस्थितीशिवाय एका सामायिक ठिकाणी आयोजित करण्यात आली आहे. ही सभा कंपनी कायदा, २०१३, सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स, २०१५ (सेबी लिस्टिंग रेग्युलेशन) च्या तरतुदींनुसार आणि कॉर्पोरेट व्यवहार मंत्रालयाने ("एमसीए परिपत्रके") जारी केलेले सर्वसाधारण परिपत्रक क्र. १४/२०२० (दिनांक ८ एप्रिल २०२०), १७/२०२० (दिनांक १३ एप्रिल २०२०), २०/२०२० (दिनांक ५ मे २०२०), २/२०२१ (दिनांक १३ जानेवारी २०२१), २/२०२२ आणि ३/२०२२ (दिनांक ५ मे २०२२), १०/२०२२ (दिनांक २८ डिसेंबर २०२२), ०९/२०२३ (दिनांक २५ सप्टेंबर २०२३) आणि अद्ययावत असलेले परिपत्रक क्र. ०३/२०२५ (दिनांक २२ सप्टेंबर २०२५) तसेच सिक्युरिटीज अँड एक्सचेंज बोर्ड ऑफ इंडियाने जारी केलेले परिपत्रक क्र. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 दिनांक ७ ऑक्टोबर २०२३ (यापुढे 'सेबी परिपत्रक' म्हणून संदर्भित) यांच्या अनुपालनानुसार, ४२ व्या एजीएमच्या नोटिशीमध्ये नमूद केलेल्या कामकाजावर विचार करण्यासाठी आयोजित केली आहे. ३१ मार्च २०२६ रोजी संपलेल्या वर्षासाठीची सदर एजीएम नोटीस, संचालक अहवाल, कॉर्पोरेट गव्हर्नन्स अहवाल, लेखापरीक्षक अहवाल आणि लेखापरीक्षित आर्थिक स्टेटमेंट्स आणि त्यासोबत जोडलेली विवरणे व प्रकटीकरणे समाविष्ट असलेला २०२५-२६ चा वार्षिक अहवाल ज्या भागधारकांचे ई-मेल नोंदणीकृत आहेत त्यांच्या ई-मेल आयडीवर पाठवण्यात आला आहे आणि तो कंपनीच्या www.rosemerc.in या वेबसाईटवर देखील उपलब्ध आहे.

उपरोक्त एमसीए आणि सेबी परिपत्रकांनुसार, एजीएम नोटिशीसह आर्थिक वर्ष २०२५-२६ चा वार्षिक अहवाल केवळ इलेक्ट्रॉनिक स्वरूपात, १९ ऑगस्ट २०२६ रोजी अशा सदस्यांना पाठवण्यात आला आहे ज्यांचे ई-मेल आयडी कंपनीकडे किंवा तिचे रजिस्ट्रार आणि ट्रान्सफर एजंट, लिंक इनटाईम इंडिया प्रायव्हेट लिमिटेड किंवा डिपॉझिटरीजकडे नोंदणीकृत आहेत आणि जे कंपनीने निश्चित केलेल्या कट-ऑफ तारखेला म्हणजेच शुक्रवार, १४ ऑगस्ट २०२६ रोजी शेअर्स धारण करत आहेत. एजीएम नोटिशीसह २०२५-२६ चा वार्षिक अहवाल कंपनीची वेबसाईट www.rosemerc.in, बीएसई लिमिटेडची वेबसाईट www.bseindia.com आणि एनएसडीएलच्या रिमोट ई-व्होटिंग वेबसाईट https://www.evoting.nsdl.com/ वर देखील उपलब्ध आहे.

त्यानुसार, या एमसीए आणि सेबी परिपत्रकांच्या आणि कंपनी कायदा, २०१३ (कायदा) आणि सेबी (लिस्टिंग ऑब्लिगेशन्स डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स, २०१५ च्या संबंधित तरतुदींचे पालन करून, कंपनीची एजीएम ही व्हीसी/ओएव्हीएमद्वारे घेतली जाईल. सदर परिपत्रकांमध्ये दिलेल्या परवानगीनुसार कंपनीने भागधारकांना २०२५-२६ च्या वार्षिक अहवालाची छापील प्रत पाठवलेली नाही. वार्षिक अहवाल, एजीएमची नोटीस आणि ई-व्होटिंगच्या सूचना इलेक्ट्रॉनिक पद्धतीने प्राप्त करण्यासाठी, ज्या सदस्यांनी त्यांचे ई-मेल आयडी नोंदणीकृत केलेले नाहीत त्यांनी ते नोंदणीकृत करण्यासाठी खालील गोष्टींची नोंद घ्यावीः

(I) डिमॅट स्वरूपात शेअर्स धारण करणारे सदस्य त्यांचे ई-मेल आयडी त्यांच्या संबंधित डीपी कडे नोंदणीकृत करू शकतात.

(II) भौतिक स्वरूपात शेअर्स धारण करणारे सदस्य फॉर्म आयएसआर १ भरू शकतात, जो इतर संबंधित तपशिलांसह, फॉर्ममध्ये निर्दिष्ट केलेल्या माध्यमांद्वारे लिंक इनटाईमला पाठवू शकतात.

सेबी परिपत्रक क्र. SEBI/HO/MIRSD/MIRSD-POD-1/P/CIR/2023/37 दिनांक १६ मार्च २०२३ नुसार, सर्व सूचीबद्ध कंपन्यांना सर्व भागधारकांचे पॅन, नामांकन, केवायसी तपशील आणि प्रथम धारकाचे बँक खाते तपशील नोंदवणे बंधनकारक आहे. भौतिक स्वरूपात शेअर्स धारण करणाऱ्या अशा सर्व भागधारकांना भागधारकांसाठीच्या सूचनांसह केवायसी पत्रे पोस्टाद्वारे पाठवली गेली आहेत. उपरोक्त बाबींचा विचार करता, आम्ही तुम्हाला आरटीए (लिंक इनटाईम) ला केवायसी पत्रामध्ये नमूद केल्यानुसार आवश्यक कागदपत्रांसह विहित फॉर्म सबमिट करण्याची विनंती करतो.

सदस्य व्हीसी/ओएव्हीएम सुविधेद्वारे एजीएममध्ये सामील होऊ शकतात आणि सहभागी होऊ शकतात किंवा एजीएम दरम्यान ई-व्होटिंग प्रणालीद्वारे मतदान करू शकतात. भागधारकांसाठी आवश्यक माहिती कंपनीच्या वेबसाईटवर ठेवली आहे आणि ई-मेलद्वारे भागधारकांना पाठवली आहे. कायद्याच्या कलम १०३ अंतर्गत गणपूर्ती मोजण्याच्या उद्देशाने व्हीसी/ओएव्हीएमद्वारे सहभागी होणाऱ्या सदस्यांची गणना केली जाईल. ई-व्होटिंग, एजीएमला उपस्थित राहण्याच्या सूचना आणि इतर सूचना कंपनीच्या वेबसाईटवर पोस्ट केल्या आहेत आणि ज्यांचे ई-मेल आयडी आमच्याकडे नोंदणीकृत आहेत त्यांना ई-मेलद्वारे पाठवल्या आहेत. यावेळी एजीएम व्हीसी/ओएव्हीएमद्वारे घेतली जात असल्याने, सदस्यांची प्रत्यक्ष उपस्थिती आवश्यक नाही आणि त्यानुसार, प्रतिनिधी नियुक्त करण्याची सुविधा उपलब्ध नसेल.

वेळोवेळी सुधारित केलेल्या कंपन्या (व्यवस्थापन आणि प्रशासन) नियम, २०१४ च्या नियम २० सह वाचल्या जाणाऱ्या कायद्याचे कलम १०८, सेक्रेटरीअल स्टँडर्ड्स-२ आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन, २०१५ च्या नियम ४४ नुसार, कृपया नोंद घ्या कीः कंपनी आपल्या सदस्यांना एजीएम नोटिशीमध्ये नमूद केलेल्या सर्व ठरावांवर इलेक्ट्रॉनिक पद्धतीने मतदान करण्याची सुविधा प्रदान करताना आनंदित आहे. हे कामकाज इलेक्ट्रॉनिक माध्यमातून मतदानाद्वारे पार पाडले जाऊ शकते. रिमोट ई-व्होटिंग प्लॅटफॉर्म प्रदान करण्यासाठी आणि व्हीसी/ओएव्हीएमद्वारे एजीएममध्ये सहभागी होण्यासाठी व मतदान करण्यासाठी कंपनीने एनएसडीएलच्या सेवा घेतल्या आहेत. ज्या भागधारकांचा ई-मेल आयडी आमच्याकडे नोंदणीकृत आहे त्यांना ई-मेलद्वारे आजच्या तारखेपर्यंत २०२५-२६ च्या वार्षिक अहवालाचा एक भाग म्हणून स्पष्टीकरणात्मक विवरणासह नोटीस पाठवण्याचे काम पूर्ण झाले आहे. रिमोट ई-व्होटिंगसाठी सविस्तर सूचना एजीएमच्या नोटिशीमध्ये दिल्या आहेत. सदस्यांना खालील गोष्टींची नोंद घेण्याची विनंती आहेः

(अ) रिमोट ई-व्होटिंग सोमवार, ०७ सप्टेंबर २०२६ (सकाळी ०९:०० वा.) रोजी सुरू होईल आणि बुधवार, ०९ सप्टेंबर २०२६ (संध्याकाळी ०५:०० वा.) रोजी संपेल. ०९ सप्टेंबर २०२६ रोजी संध्याकाळी ५.०० वाजेनंतर रिमोट ई-व्होटिंगला परवानगी दिली जाणार नाही. एजीएममध्ये ई-व्होटिंगसाठी सुविधा उपलब्ध करून दिली जाईल आणि जे सदस्य व्हीसी/ओएव्हीएमद्वारे उपस्थित राहतील ज्यांनी रिमोट ई-व्होटिंगद्वारे आपले मतदान केलेले नाही त्यांना सभेत त्यांचा मतदानाचा हक्क बजावता येईल. एखादा सदस्य रिमोट ई-व्होटिंगद्वारे आपला मतदानाचा हक्क बजावल्यानंतरही एजीएममध्ये भाग घेऊ शकतो परंतु त्याला सभेत पुन्हा मतदान करण्याची परवानगी दिली जाणार नाही.

(ब) एजीएम नोटिशीमध्ये नमूद केलेल्या कामकाजावर मतदान करण्यासाठी सदस्यांची पात्रता निश्चित करण्याची कट-ऑफ तारीख गुरुवार, ०३ सप्टेंबर २०२६ आहे. ज्या व्यक्तीचे नाव सदस्यांच्या नोंदवहीमध्ये किंवा डिपॉझिटरीजद्वारे ठेवलेल्या लाभार्थी मालकांच्या नोंदवहीमध्ये कट-ऑफ तारखेला नोंदवले गेले आहे, केवळ तीच व्यक्ती एजीएममध्ये रिमोट ई-व्होटिंग किंवा ई-व्होटिंगच्या सुविधेचा लाभ घेण्यास पात्र असेल. एजीएमची नोटीस पाठवल्यानंतर कंपनीचा सदस्य बनलेली कोणतीही व्यक्ती आणि कट-ऑफ तारखेला म्हणजेच गुरुवार, ०३ सप्टेंबर २०२६ रोजी शेअर्स धारण करत असलेली व्यक्ती evoting@nsdl.co.in वर विनंती पाठवून किंवा एजीएम नोटिशीमध्ये नमूद केलेल्या प्रक्रियेचे पालन करून लॉगिन क्रिडेंशियल्स मिळवू शकते.

(क) ई-व्होटिंग संदर्भात कोणत्याही शंका असल्यास, कृपया एनएसडीएल वेबसाईट https://evoting.nsdl.com वरील 'हेल्प अँड एफएक्यू विभाग' ला भेट द्या.

(ड) याद्वारे अशीही नोटीस देण्यात येते की, कंपनी कायदा, २०१३ चे कलम ९१ आणि त्याअंतर्गत बनवलेले नियम आणि सेबी लिस्टिंग रेग्युलेशन्सचे नियम ४२ नुसार, ४२ व्या वार्षिक सर्वसाधारण सभेच्या (एजीएम) उद्देशाने आणि आर्थिक वर्ष २०२५-२६ साठी रु. ०.३५ प्रति शेअर अंतिम लाभांश प्राप्त करण्यासाठी भागधारकांची पात्रता निश्चित करण्यासाठी कंपनीचे सदस्यांचे रजिस्टर आणि शेअर ट्रान्सफर बुक्स शुक्रवार, ०४ सप्टेंबर २०२६ ते गुरुवार, १० सप्टेंबर २०२६ (दोन्ही दिवस धरून) बंद राहतील.

(इ) कंपनीच्या वर्ष २०२५-२६ च्या संपूर्ण वार्षिक अहवालासह नोटीस कंपनीची वेबसाईट www.rosemerc.in वर पोस्ट/प्रदर्शित केली आहे आणि ती विनामूल्य डाउनलोड करण्यासाठी उपलब्ध आहे.

(फ) ई-व्होटिंग संदर्भातील तक्रारींचे निवारण करण्यासाठी जबाबदार असलेल्या व्यक्तीचे संपर्क तपशीलः संपर्क व्यक्तीः १. मे. लिंक इनटाईम इंडिया प्रायव्हेट लिमिटेड, ई-मेलः rnt.helpdesk@linkintime.co.in. (कंपनीचे रजिस्ट्रार आणि शेअर ट्रान्सफर एजंट) सी१०१, २४७ पार्क, एल. बी. एस. मार्ग, विक्रोळी (पश्चिम), मुंबई ४०० ०८३, ई-मेलः rnt.helpdesk@linkintime.co.in, दूरध्वनी क्र. +91 810 811 6767.

(ग) डिजिटल व्होटिंगद्वारे मतदानाची सुविधा एजीएम दरम्यान उपलब्ध करून दिली जाईल आणि जे सदस्य सभेला उपस्थित राहतील आणि ज्यांना त्यांचे मतदान रिमोट ई-व्होटिंगद्वारे करायचे आहे ते केवळ उपलब्ध करून दिलेल्या विशिष्ट सूचनांनुसार सभेत मतदानाचा हक्क बजावू शकतील.

(ह) एखादा सदस्य रिमोट ई-व्होटिंगद्वारे आपला मतदानाचा हक्क बजावल्यानंतरही एजीएममध्ये भाग घेऊ शकतो परंतु त्याला सभेत पुन्हा मतदान करण्याची परवानगी दिली जाणार नाही.

श्री. दीपक राणे, प्रॅक्टिसिंग कंपनी सेक्रेटरी (सदस्यत्व क्र. २४११०; प्रॅक्टिस प्रमाणपत्र क्र. ८७१७) यांची एजीएमच्या आधी/दरम्यान रिमोट ई-व्होटिंगची निष्पक्ष आणि पारदर्शक पद्धतीने छाननी करण्यासाठी छाननीकर्ते म्हणून नियुक्ती करण्यात आली आहे. ई-व्होटिंगचा निकाल एजीएम संपल्यानंतर ४८ तासांच्या आत अध्यक्ष किंवा त्यांनी प्राधिकृत केलेल्या इतर कोणत्याही संचालकाद्वारे जाहीर केला जाईल. निकाल कंपनीच्या वेबसाईटवर प्रदर्शित केला जाईल आणि स्टॉक एक्सचेंजकडे देखील दाखल केला जाईल.

रोझ मर्क लिमिटेडकरिता
सही/-
वैशाली पारकर कुमार
व्यवस्थापकीय संचालक

ठिकाणः मुंबई
दिनांकः २० ऑगस्ट २०२६

MAHATRANSCO
Maharashtra State Electricity Transmission Co. Ltd.

E-Tender Notice

MSETCL SRM invites online RFx (Ex. e-Tender) from the Registered Contractors for MAHATRANSCO e-Tendering (SRM) website for below mentioned work.

E-tender No./ RFx No.7000041202 Name of work: "Procurement of PLCC cards of ABB make ETL/41/42 for establishing MMR PLCC LTS network." Estimated Cost: Rs. 49,29,258/- with **Tender Fees:** Rs. 500/-+ GST. **Date for Sale and Submission of the e-Tender Documents: From 20.08.2026 @ 11.00 Hrs to 05.09.2026 @ 11.00 Hrs.** For detailed information visit our website: **https://srmetender.mahatransco.in**

Sd/-
Superintending Engineer,
Protection, Automation and
Communication Circle, Vashi.

KEMP केम्प अँड कंपनी लिमिटेड

नोंदणीकृत कार्यालय : पाचवा माळा, डिजीपी हाऊस, ८८-सी, ओल्ड प्रभादेवी रोड, मुंबई - ४०० ०२५.
सीआयएन : एल२४२३९एमएच१९८२पीएलसी०००४७ **टेलि :** ०२२-६६५३९०५०
फॅक्स : ०२२-६६५३९०८९ ई-मेल kemp-investor@kempnco.com
वेबसाईट: www.kempnco.com

१४५ व्या वार्षिक सर्वसाधारण सभेची सूचना आणि रिमोट ई व्होटिंगची माहिती

याद्वारे सूचना देण्यात येते की, 'केम्प अँड कंपनी लिमिटेड' ('कंपनी') ची १४५ वी वार्षिक सर्वसाधारण सभा ('एजीएम') शुक्रवार, ११ सप्टेंबर २०२६ रोजी दुपारी ३:०० वाजता व्हिडिओ कॉन्फरन्सिंग ('व्हीसी') / इतर ऑडिओ-व्हिज्युअल माध्यमांद्वारे ('ओएव्हीएम') आयोजित केली जाईल. कॉर्पोरेट व्यवहार मंत्रालयाने ('एमसीए') २२ सप्टेंबर २०२५ रोजी जारी केलेले अलीकडील सामान्य परिपत्रक क्र. ०३/२०२५ आणि यासंदर्भातील इतर परिपत्रके (ज्यांना एकत्रितपणे 'एमसीए परिपत्रके' असे संबोधले जाते) यांच्या पालनानुसार, एजीएमच्या सूचनेमध्ये नमूद केलेले सामान्य आणि विशेष कामकाज पार पाडण्यासाठी ही सभा आयोजित केली जात आहे. त्यानुसार, उपरोक्त परिपत्रकांचे पालन करून, कंपनी सदस्यांच्या एखाद्या सामायिक ठिकाणी प्रत्यक्ष उपस्थितीशिवाय, व्हीसी/ओएव्हीएमद्वारे १४५ वी एजीएम आयोजित करत आहे.

वर नमूद केलेल्या एमसीए परिपत्रकांनुसार, भागधारकांना वार्षिक अहवालाच्या प्रत्यक्ष प्रती मुद्रित करण्याबाबत आणि त्या पाठवण्याबाबत कंपन्यांना काही सवलती देण्यात आल्या आहेत. 'कट-ऑफ' तारीख, म्हणजेच शुक्रवार, ७ ऑगस्ट २०२६ रोजी ज्या सदस्यांचे ईमेल पत्ते डिपॉझिटरी पार्टिसिपंट्स किंवा कंपनी/रजिस्ट्रार आणि शेअर ट्रान्सफर एजंट यांच्याकडे नोंदणीकृत आहेत, अशा सर्व सदस्यांना आर्थिक वर्ष २०२५-२६ चा वार्षिक अहवाल आणि वार्षिक सर्वसाधारण सभेची सूचना ईमेलद्वारे पाठवण्यात आली आहे. ही प्रक्रिया मंगळवार, १८ ऑगस्ट २०२६ रोजी पूर्ण करण्यात आली आहे. याव्यतिरिक्त, सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स, २०१५ ("सेबी लिस्टिंग रेग्युलेशन्स") च्या नियम ३६(१)(बी) नुसार, ज्या भागधारकांचे ईमेल पत्ते कंपनी/आरटीए/डीपी एस यांच्याकडे नोंदणीकृत नाहीत, त्यांना मंगळवार, १८ ऑगस्ट २०२६ रोजी एक पत्र पाठवले जात आहे. या पत्राद्वारे त्यांना कंपनीच्या वेबसाइटवर आर्थिक वर्ष २०२५-२६ चा वार्षिक अहवाल पाहता येईल अशा वेबलिंकची (त्यातील अचूक मार्गासह) माहिती दिली जात आहे.

कायदाचे कलम १०८ सहवाचिता कंपनी (व्यवस्थापन व प्रशासन) अधिनियम, २०१४ चे नियम २०, सुधारित प्रमाणे आणि लिस्टिंग रेग्युलेशन्स नियम ४४ आणि भारतीय कंपनी सचिव संस्थेद्वारा वितरित सर्वसाधारण सभेवरील सचिव प्रमाण (एसएस २) नुसार कंपनीने नॅशनल सिक्युरिटीज डिपॉझिटरी लिमिटेड (एनएसडीएल) च्या सहाय्याने एजीएम सूचनेत नमूद विषयाकरिता विद्युत स्वरूपाने त्यांचे मत देण्यासाठी सदस्यांनी ई - वोटिंग सुविधा प्रस्तावित केली आहे. तसेच कंपनीने एजीएम दरम्यान ई- वोटिंग प्रणालीने मतदानाची (ई - वोटिंग) सुविधा तरतूद केली आहे.

अधिनियमाच्या तरतुदी सहवाच्यात संबंधित नियम यानुसारच तपशील खालीलप्रमाणे.

ए) एजीएमच्या सूचनेत नमूद केल्याप्रमाणे कामकाज (सामान्य आणि विशेष) इलेक्ट्रॉनिक माध्यमातून करता येईल.

बी) रिमोटई-वोटिंगसुविधेचीसुरुवात मंगळवार, ८सप्टेंबर२०२६ रोजीसकाळी ९.०० वाजताहोईल.

सी) रिमोटई-वोटिंगसुविधा गुरुवार, १० सप्टेंबर २०२६ रोजी संध्या ५.०० वाजता संपेल.

डी) रिमोट ई- वोटिंग किंवा एजीएममध्ये संभासदाद्वारे मतदानासाठी निर्धारित पात्रतेकरिता कट - ऑफ डेट शुक्रवार, ४ सप्टेंबर २०२६

ई) गुरुवार, १० सप्टेंबर २०२६ रोजी सायं ५.०० वा (भाप्रवे) नंतर ई -वोटिंग देण्यास मान्यता असणार नाही आणि उपरोक्त तारीख व वेळेनंतर सुविधा बंद केली जाईल. सदस्यांद्वारे ठरावांवर दिलेली मत त्यास पुढे कोणत्याही स्थितीत बदलता येणार नाही;

एफ) जर कोणा व्यक्तीने सूचना पाठविल्यानंतर कंपनीचे शेअर्स घेऊन कंपनीचा सदस्य झाला असेल आणि नोंद तारखेला भागधारणा घेतली असेल त्यांनी evoting@nsdl.co.in वर विनंती पाठवून लॉगइन आयडी व पासवर्ड प्राप्त करावा. तथापि जर ई- वोटिंग करिता एनएसडीएल सह ते त्यापूर्वीच नोंद असल्यास त्यांनी त्यांचे मत देण्यासाठी त्यांचा विद्यमानयुजर आयडी व पासवर्ड वापरावा.

जी) रिमोट ई - व्होटिंग द्वारे त्याचा/ तिचा मताधिकार वापरल्यानंतरही एखादा सभासद एजीएममध्ये सहभागी होऊ शकतो परंतु त्यासएजीएमगुप्तमतदानानेपुन्हात्यांचे मतदेण्याचीअनुमतीनसेल.

एच) केवळ कट ऑफ डेट रोजीस ज्या व्यक्तीचे नाव सभासदांच्या नोंदवहीत किंवा डिपॉझिटरीज ठेवत असलेल्या लाभार्थी मालकांच्या नोंदवहीत नोंदवले असेल तेच रिमोट ई वोटिंग सुविधा वापरण्यास किंवा एजीएममध्ये मतदान करण्यास हक्कदार असतील.

आय) रिमोट ई - वोटिंग, व्ही सी /ओव्हीएम मार्फत एजीएम मध्ये उपस्थित आणि सर्व सदस्यांना ई - वोटिंग करिता सविस्तर प्रक्रिया एजीएम च्या सूचनेत नमूद आहे,

जे) आर्थिक वर्ष २०२५ -२६ साठीच्या वार्षिक अहवालासह एजीएममध्ये नियंत्रणाची सूचना कंपनीचे संकेतस्थळ अर्थात www.kempnco.com वर तसेच स्टॉक एक्स्चेंज म्हणजे बीएसई लिमिटेड आणि नॅशनल स्टॉक एक्स्चेंज ऑफ इंडिया लिमिटेडचे संकेतस्थळ www.bseindia.com अनुक्रमे, आणिएनएसडीएलच्या संकेतस्थळ https://www.evoting.nsdl.com प्रदर्शित केली आहे.

के) ई-व्होटिंग बाबत काही तक्रारी असल्यास, सदस्य शेअरधारकांसाठी वारंवार विचारले जाणारे प्रश्न आणि https://www.evoting.nsdl.com च्या डाउनलोड विभागात उपलब्ध शेअरधारकांसाठी ई-व्होटिंग यूजर मॅन्युअल पाहू शकतात किंवा टोल फ्री क्रमांकावर कॉल करू शकतात. .: 1800-222-990 किंवा evoting@nsdl.co.in वर विनंती पाठवा सभासद श्री करण गुढका, कंपनी सचिव अँड हेड - लिगल यांच्याशी ५ वा माळ, डीजीपी हाऊस, ८८ सी, जुना प्रभादेवी रोड, मुंबई - ४०० ०२५ येथे किंवा दूरध्वनी क्र. + ९१ ०२२ ६६५३९००० वर किंवा ई-मेल kemp- investor@kempnco.com येथे संपर्क साधावा.

संचालक मंडळाच्या आदेशानुसार
केम्प अँड कंपनी लिमिटेड करिता
सही/-
करण गुढका
कंपनी सचिव

ठिकाण : मुंबई
दिनांक :२० ऑगस्ट २०२६